

August 11th, 2006

Notification No. 87/2006 - Customs (N.T.)

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-Customs (N.T.) dated the 7th March, 2002, G.S.R 171(E), dated the 7th March, 2002, namely:-

2. In the said notification, in Table, □

(i) against Serial Number 14, for the entries in column 2, the following shall be substituted, namely:□

" (a) the whole of the State of Gujarat (excluding the district of Kachchh falling under the jurisdiction of Commissioner of Customs, Kachchh region, Kandla;

(b) the Union territory of Dadra and Nagar Haveli;

(c) the Union territory of Daman and Diu.";

(ii) against Serial Number 15, for the entry in column 2, the following shall be substituted, namely:□

" The whole of the District of Kachchh in the State of Gujarat (including Kandla Port and Airport, port of Gujarat Adani Port Limited, Mundra and Kandla Special Economic Zone).".

3. This notification shall come into force on the 15th day of August, 2006.

F.No. 437/34/2005 -Cus.IV

Note : The principal Notification No. 15/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India vide number G.S.R 171 (E), dated the 7th March, 2002 and was last amended by Notification No.37/2006-Customs (N.T.), dated the 27th March, 2006, G.S.R. 179(E), dated the 27th March, 2006.